



2026:AHC:6989

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19333 of 2025

Dheeraj Singh

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhirendra Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C., Om Prakash Mishra

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dhirendra Kumar Srivastava, learned counsel for the writ petitioner and Sri Om Prakash Mishra, learned counsel for the respondents.
2. A preliminary objection has been raised by the learned counsel for the respondents that this Court would not have territorial jurisdiction over the matter where the examination was conducted in New Delhi and further, the petitioner is resident of Delhi and the respondent no. 2 which is stationed in Delhi, Director General, CRPF (Recruitment Branch), East Block-07, Level-04, Sector-01, R.K. Puram, New Delhi is to accord appointment.
3. The said fact could not be disputed by learned counsel for the writ petitioner.
4. The writ petition stands **disposed of** leaving it open to the writ petitioner to approach the Court have territorial jurisdiction over the matter.

(Vikas Budhwar,J.)

January 12, 2026

Rajesh